Government of India
Ministry of Finance
Department of Revenue
(Central Board of Indirect Taxes and Customs)

.Notification No. 65/ 2019-Customs (N.T.)
New Delhi, the 13th September 2019

G.S.R……. (E). – In exercise of the powers conferred by clause (aa) of sub-section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Indirect Taxes and Customs, hereby makes following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 12/97-CUSTOMS (N.T.), dated the 2nd April, 1997, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 193(E), dated the 2nd April, 1997, namely:—

In the said notification, in the Table, against serial number 5 relating to the State of Haryana, after item (ix) in column (3) and the entries relating thereto in columns (3) and (4), the following shall be inserted, namely:—

<table>
<thead>
<tr>
<th>(3)</th>
<th>(4)</th>
</tr>
</thead>
<tbody>
<tr>
<td>“(x) Village Barhi, Gannaur, District Sonepat.</td>
<td>Unloading of imported goods and loading of export goods”.</td>
</tr>
</tbody>
</table>

F.No.434/20/2017-Cus IV]

(Zubair Riaz)
Director (Customs)

Note. - The principal notification No. 12/97-CUSTOMS (N.T.), dated the 2nd April, 1997 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 193. (E), dated the 2nd April, 1997 and last amended by notification No.58/2019-CUSTOMS (N.T.), dated the 8th August, 2019 vide number G.S.R. 622(E), dated the 8th August, 2019.